

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.113
New IA-1922/2020
in
IB-623/ND/2018

IN THE MATTER OF:
JM Kapoor & Co.
Vs.
Novex (P) Limited

....OPERATIONAL CREDITOR
...RESPONDENT

SECTION
U/s 9 IBC, 2016

Order delivered on 29.1.2021

CORAM:
CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:
For the Appellant :
For the OL :
For the RD :
For the Intervener : Advocate Mr. Vinod chaurasia & CMA Mr. Ranjan Chakraborti –
Liquidator

ORDER

New IA-1922/2020 :

Matter called. No representation. The Liquidator along with the Counsel is present. The Application is **dismissed in default.**

— Sd—

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sd—

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.113
IA-5727/2020
In
IB-623/ND/2018

IN THE MATTER OF:
JM Kapoor & Co.
Vs.
Novex Private Ltd

...APPELLANT

...RESPONDENT

SECTION
U/s 9 IBC, 2016

Order delivered on 29.1.2021

CORAM:
CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
NARENDER KUMAR BHOLA
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PRESENT:

For the Appellant :
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For the RD :
For the Intervener : Advocate Mr. Vinod chaurasia & CMA Mr. Ranjan Chakraborti –
Liquidator

ORDER

New IA-5727/2020 :

The 6th Progress report is taken on record subject to just exceptions..

The I.A. stands closed.

— Sd —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sd —

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit